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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE PRANAY VERMA**

ON THE 26th OF APRIL, 2024

WRIT PETITION No. 10761 of 2024

BETWEEN:-

**SOMA @ SOMALIYA S/O PRATAP NAYAK, AGED ABOUT
33 YEARS, OCCUPATION: LABOUR VILLAGE NIGARNI,
P.S. MANAWAR DIST. DHAR (MADHYA PRADESH)**

.....PETITIONER

(BY SHRI AKASH RATHI - ADVOCATE)

AND

- 1. THE STATE OF MADHYA PRADESH PRINCIPAL
SECRETARY HOME DEPARTMENT VALLABH
BHAWAN, BHOPAL, DISTRICT BHOPAL (MADHYA
PRADESH)**
- 2. DISTRICT MAGISTRATE DHAR DIST. DHAR
(MADHYA PRADESH)**
- 3. SUPERINTENDENT OF POLICE DISTRICT DHAR
(MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI BHUWAN DESHMUKH - GOVT. ADVOCATE)

*This petition coming on for admission this day, the court passed the
following:*

ORDER

Learned counsel for the petitioner submits that after filing of this petition the externment order has already been passed by the District Magistrate and he may be permitted to challenge the same in accordance with law.

This petition is hence disposed off with liberty to the petitioner to assail the order passed by the District Magistrate in accordance with law and in such

challenge all the grounds as raised by the petitioner in this petition shall also be permissible to be raised by him.

(PRANAY VERMA)
JUDGE

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